

8<sup>m</sup>/2018

18/12/21

Both sides are absent without step. I have perused the case record, which reveals that the petitioner has been absent without step since 28/11/2020. Today also she is absent without step, which shows her unwillingness to proceed with the case.

Accordingly, for saving the precious time of the Court, this case is dismissed for non-prosecution & disposed of.

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Judicial Magistrate 1st Class  
Dibrugarh